

24.3.2003
MA 626/2003 in OA 1674/2002

Present: Shri Kamlesh Tandon, learned proxy counsel for
Shri V.K.Rao, learned counsel for
applicants

Shri K.C.D.D.Gangwani, learned senior
counsel for respondents

MA-626/2003

Learned proxy counsel for applicants presses
MA-626/2003. We have also heard Shri K.C.D.Gangwani,
learned senior counsel, who had appeared for the
respondents in OA-1674/2002 and who has opposed the
prayer of applicant No.2 to revive the aforesaid OA for
adjudication on merits. Learned proxy counsel for
applicants has submitted a copy of the order of the
Hon'ble High Court dated 13.3.2003, copy placed on
record. At the same time, Shri K.C.D.Gangwani, learned
senior counsel has also referred to a letter dated
13.3.2003 from Shri Rajeev Shakhder, Advocate, who had
appeared in CWP-1904/2003, which was filed by the
applicants before the Hon'ble High Court, copy placed on
record.

Having regard to the above, i.e., Tribunal's
order dated 11.2.2003 and the order of the Hon'ble High
Court dated 13.3.2003, MA-626/2003 is dismissed as not
maintainable in accordance with the provisions of law and
rules made under the Administrative Tribunals Act, 1985.

(Govindaraj S.Tampi)
Member (A)
/sunil/

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)